

Rejection of application for certificate of registration

March 14, 2002

The Reserve Bank of India, in exercise of the powers conferred on it under Section 45 IA of the Reserve Bank of India Act, 1934, has rejected on February 2, 2002 the application for certificate of registration submitted by Shree Padma Leasing and Finance Pvt. Ltd., 6, Sindhi Market Compound, Near Hinduja College, charni Road, Mumbai 400 004.

As such, the above company cannot transact the business of a non-banking financial institution as defined in Clause (a) of Section 45 IA of the Reserve Bank of India Act, 1934. The company has also been prohibited from acceptance of deposits under Section 45MB(1) and prohibited from alienation of assets under Section 45MB(2) of the Act without the prior permission of the Reserve Bank.

**P.V. Sadanandan
Manager**

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